

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'E': NEW DELHI  
(Through Video Conferencing)  
BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER  
AND  
MS. SUCHITRA KAMBLE, JUDICIAL MEMBER  
ITA No.8192/Del/2019  
Assessment Year : 2011-12**

<b>Mata Badal Tiwari</b>	<b>Vs.</b>	<b>ITO</b>
<b>Plot No. 80, Block-A,</b>		<b>Ward 44(2)</b>
<b>Bhagat Enclave, Uttam Nagar,</b>		<b>New Delhi.</b>
<b>New Delhi.</b>		
<b>PAN No. ACWPT5461C</b>		

(Appellant)		(Respondent)
Appellant by	:	None
Respondent by	:	Sh. Gaurav Pundir, Sr. DR
Date of hearing	:	29.09.2021
Date of pronouncement	:	29.09.2021

**ORDER**

**PER R.K. PANDA, A.M.**

This appeal by the assessee for the assessment year 2011-12 is directed against the order of Ld. CIT(A)-15, New Delhi dated 27.12.2018.

2. None appeared on behalf of assessee at the time of virtual hearing. The learned counsel for the assessee, vide its letter dated 31.03.2021, received by email, has requested for withdrawal of the appeal filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax

arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 29.09.21.

Sd/-  
**(SUCHITRA KAMBLE)**  
**JUDICIAL MEMBER**

Sd/-  
**(R.K. PANDA)**  
**ACCOUNTANT MEMBER**

\*Kavita Arora, Sr. PS

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order  
Assistant Registrar,  
ITAT, Delhi